were as follows:

(Rs. Crores).

	As on the eve of devaluation		as at the end of March-, 1967 (at post-devaluation rates)
	At pre-devaluation rates	At post-devaluation rates	
(i) Loans repayable in Rupees	743.40	967.54	1308.42
(ii) Loans repayable in foreign currency	1708.13	2690.30	3033.12
(iii) Loans repayable through export of goods	267.96	422.04	456.23

(c) The loans are repaid in accordance with the amortization schedules attached to the relevant agreements. The number of years in which they are repayable will vary from loan to loan. In respect of the loans outstanding repayment on the 31st March, 1967, the last of the repayments will be completed by the year 2017.

The payments will be made from our rupee resources or from foreign exchange receipts or through export, as the case may be.

रूस और रूमानिया द्वारा मिट्टी के तेल पर भाड़े की दरों में वृद्धि

5627. **श्री यशपाल सिंह :**
श्री मधु लिमये :
श्री दी० चं० शर्मा :
श्री जार्ज फरनान्डीज :
श्री जे० एच० पटेल :
श्री स० मो० बनर्जी :
श्री कामेश्वर सिंह :
श्री म० अमरसे :

क्या पेट्रोलियम और रसायन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि स्वेज नहर बन्द हो जाने के कारण रूस की सरकार ने मिट्टी के तेल पर भाड़े की दरों में 112 प्रतिशत वृद्धि की मांग की है;

(ख) क्या यह भी सच है कि रूमानिया ने भी उस दर से भाड़े की दरों में वृद्धि की मांग की है;

(ग) क्या सरकार का ध्यान इस बात की ओर दिलाया गया है कि उससे मिट्टी के तेल के खुदरा मूल्य तथा सामान्य मूल्य सूचकों पर बुरा प्रभाव पड़ा है; और

(घ) यदि हां, तो इस बारे में सरकार की क्या प्रतिक्रिया है ?

पेट्रोलियम तथा रसायन और योजना एवं समाज कल्याण मंत्रालय में राज्य मंत्री (श्री रघुरमैया) : (क) स्वेज नहर के बन्द होने के कारण सोवियत ट्रेड आर्गनाइजेशन ने भारतीय तेल निगम लि० को आयातित मिट्टी के तेल पर भाड़े की दरों में 4.20 रूबल प्रति टन की वृद्धि के लिए कहा है । यह वास्तविक रूप में अदा किये जाने वाले भाड़े पर अतिरिक्त 2/3 भाड़ा बताया जाता है । इससे पहले पश्चिमी तट पर इकहर-पत्तन-उत्तार (Single port discharge) के लिए 4.60 रूबल प्रति टन और पूर्वी तट पर दो-पत्तन-उत्तार के लिए 6.00 रूबल प्रति टन की दर से भाड़ा था । इस विषय पर रूस की सरकार के साथ बात-चीत चल रही है ।

(ख) रूमानिया सरकार के साथ ठेका सी० आई० एफ० आधार पर है । भाड़े में

वृद्धि के लिए कोई सरकारी प्रार्थना-पत्र अब तक प्राप्त नहीं हुआ है ।

(ग) जी नहीं, इस कारण मिट्टी के तेल के फुटकर मूल्यों में कोई वृद्धि नहीं हुई है ।

(घ) प्रश्न नहीं उठता ।

Foreign exchange Remittances

5628. Shri S. K. Sambandhan:
Shri Ambazhagan:
Shri K. K. Nayar:

Will the Minister of **Finance** be pleased to state:

(a) the total amount of foreign exchange remitted to India by the Indian residents abroad to their dependents during the year 1955, and 1963 to 1967 so far from each country; and

(b) the number of such dependents or families that have received such remittances in these years?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) and (b). From the available balance of payments data, it is not feasible to collect information separately about remittances made by Indian residents abroad to their dependents in India.

Allegations against the late Dr. T. Saifudin

5629. Shri George Fernandes:
Shri Madhu Limaye:
Shri J. H. Patel:
Shri S. M. Banerjee:

Will the Minister of **Finance** be pleased to refer to the reply given to Unstarred Question No. 2023 on the 18th August, 1966 and state:

(a) whether the investigations into various allegations, including violation of foreign exchange rules, against the members of the family of the late Dr. T. Saifudin, Head of the Dawoodi Bohra Community, have since been completed;

(b) whether it is a fact that property worth several crores of rupees has been transferred by the late Dr. T. Saifudin, to his family members in India, Pakistan, Ceylon, East Africa and in some European countries in breach of tax and foreign exchange regulations; and

(c) if so, what action is proposed to be taken in the matter?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) and (b). On the Income-tax side, the investigations are still in progress.

No investigations regarding violation of foreign exchange regulations by the members of the family of late Dr. T. Saifudin are pending.

(c) Necessary action as provided in the law will be taken after investigations are completed.

Financial Assistance for Flood Control Works in Mysore

5630. Shri K. Lakappa: Will the Minister of **Irrigation and Power** be pleased to state:

(a) the quantum of financial assistance given to the Mysore State so far for flood control works under the Flood Control Board of India; and

(b) whether the money so allotted to the Mysore Government has been fully spent?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Mysore State Government has not so far asked for any loan assistance for flood control works.

(b) Does not arise.